

SHRI H.K.L. BHAGAT: Till we pass these two Bills.

MR. DEPUTY-SPEAKER: 2 hours have been allotted for this Bill. So it will not be over by 8 o'clock. Therefore, I take sense of the House. Is it the pleasure of the House to sit till we complete these two Bills.

SEVERAL HON. MEMBERS: No.

THE MINISTER OF HOME AFFAIRS:
S. BUTA SINGH: Let me submit to the august House that this Bill is a very welcome measure for the States of Meghalaya and Nagaland. Let there be less speakers, we will pass it before 8 o'clock. (*Interruptions*) Or we may have to sit half-an-hour more..... (*Interruptions*)

MR. DEPUTY SPEAKER: So, we are taking up Items 14, 15 and 16 together I think, the House agrees on this.

SHRI C. MADHAV REDDI (Adilabad): It is not constitutionally valid unless you take item No. 15 and dispose it of. You dispose of Item No. 15 first, suspend the rule and then only you can take item No. 16.

19.27 hrs.

CONSTITUTION (FIFTY-EIGHTH AMENDMENT BILL

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): I beg to move:

"That the Bill further to amend the Constitution of India, be taken into consideration."

MOTION RE: SUSPENSION OF PRO- VISO TO RULE 66

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): On behalf of Shri H. R. Bhardwaj, I beg to move:

"That this House do suspend the

proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Representation of the People (Second Amendment) Bill, 1987 in as much as it is dependent the Constitution (Fifty-eighth Amendment) Bill, 1987."

MR. DEPUTY-SPEAKER: The question is:

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Representation of the People (Second Amendment) Bill, 1987 in as much as it is dependent upon the Constitution (Fifty-eighth Amendment) Bill, 1987."

The motion was adopted

19.29 hrs.

CONSTITUTION (FIFTY-EIGHTH AMENDMENT) BILL AND REPRESENTATION OF THE PEOPLE (SECOND AMENDMENT) BILL

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): I beg to move:

"That the Bill further to amend the Representation of the People Act, 1950, be taken into consideration."

Sir, I take the Constitution (Fifty-eighth Amendment, Bill and the Representation of the People (Second Amendment) Bill together.

I would like to explain very briefly, at the very outset, the background of these two Bills.